

Date	Office Notes	Orders of the Tribunal
02.9.04	<p>An Application filed under section 19 of A.T. Act. 1985 for redressal of grievance regarding Cause of Death/ issued the death certificate.</p> <p>Under Rule 17 of practice Rule 1993, defects were notified on notice board. Despite notification, none has appeared to rectify the defects. submitted before Hon'ble Court for orders.</p> <p><u>Interim relief sought:</u> Yes.</p> <p><u>O.A. is Barred by Sec. 14 of A.T. Act, 1985.</u></p> <p>List for Admission/Orders on 17.9.2004.</p> <p>DR(J)</p>	<p><u>17/9/04</u></p> <p>Hon. Mrs. Meeta Chhibber, J.M. Hon. Mr. S.C. Chauhan, A.M.</p> <p>None for the applicant, even in the revised call. However, in the interest of justice, list this case</p> <p>25.10.2004.</p> <p><i>S. Singh</i> A.M.</p>
		<p><i>J. M.</i></p> <p><u>Shukla</u> -</p> <p><u>5-10-2004</u></p> <p>Hon. Mr. A.K. Bhatnagar, J.M. Hon. Mr. S.C. Chauhan, A.M.</p> <p>None appeared on behalf of the applicant, even in the revised call. Shri S. Singh, learned Counsel for the respondents is present.</p> <p>From perusal of the order sheet it is noticed that the previous date 17-9-2004 none represented the applicant on that date also. It appears that the applicant is not interested in pressing the matter. The O.A. is dismissed in default and for non-prosecution.</p> <p><i>S. Singh</i> A.M.</p>
	<p><u>OB</u></p> <p>Copy of order desired</p> <p><u>DR</u> 19.10.04</p>	<p><i>J. M.</i></p>